

FORM A**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SAFINTRA ROOFING (INDIA) LIMITED

SR. No.	RELEVANT PARTICULARS	
1	Name of corporate debtor	SAFINTRA ROOFING (INDIA) LIMITED
2	Date of incorporation of corporate debtor	30/07/2008 (July 30, 2008)
3	Authority under which corporate debtor is incorporated / registered	Registrar of Companies -Mumbai
4	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74900MH2008PLC185250
5	Address of the registered office and principal office (if any) of corporate debtor	Unit No. 21, 1st Floor, Navyug Industrial Estate MIDC Cross Road, J. B. Nagar, Andheri (East) Mumbai Mumbai City MH 400059 IN
6	Insolvency commencement date in respect of corporate debtor	23/06/2023 (June 23, 2023) (order downloaded by IRP from website 25/06/2023)
7	Estimated date of closure of insolvency resolution process	180 days from insolvency commencement date i.e. 20/12/2023 (December 20, 2023)
8	Name and registration number of the insolvency professional acting as interim resolution professional	Mrs. Neha P Agrawal IP Registration No :- IBBI/IPA-002/IPN01130/2021-2022/13728
9	Address and e-mail of the interim resolution professional, as registered with the Board	Flat No. B -3, Kalyani Gurumukh Heights, Osmanpura, Aurangabad - 431 001 nehapagrwal@gmail.com
10	Address and e-mail to be used for correspondence with the interim resolution professional	Flat No. B -3, Kalyani Gurumukh Heights, Osmanpura, Aurangabad - 431 001 cirpsafintrarroofing@gmail.com



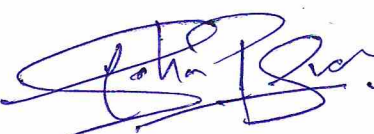


11	Last date for submission of claims	09/07/2023 (July 9, 2023) (14 days from order receipt date by IRP)
12	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per information available with IRP
13	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/downloadform.html Physical Address: As mentioned against Entry No. 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the SAFINTRA ROOFING (INDIA) LIMITED on June 23, 2023.

The creditors of SAFINTRA ROOFING (INDIA) LIMITED, are hereby called upon to submit their claims with proof on or before July 9, 2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

Mrs. Neha P Agrawal

Interim Resolution Professional

IBBI/ IPA-002/ IPN01130/ 2021-2022/ 13728

Authorization for Assignment valid 18th June, 2024

Date:- 25th June, 2023

Place:- Aurangabad